BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 217/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>08.08.2017</u>

Name of the Company:

Arvind Gaudana, IRP

V/s.

Gujarat Vij Co. Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. PANAN S. GODJAWALA ADVOLATE APPLICANT Mullianul
ARVIND GAUDANA IRP

2. SHYAM D. MOTWANI ADVOCATE RESPONDENT NO. 1 (Mayul)

3. Himawi. K. Kini Advocate Repondent No. 3. Himawi

(708)

ORDER

Learned Advocate Mr. Pavan Godiawala present for IRP/ Applicant. Learned Advocate Mr. Dipak Dave present for Respondent no. 1. Learned Advocate Ms. Himani Kishor Kini present for Respondent no. 3 (Indian Overseas Bank). None present for other Respondents.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for IRP/ Applicant.

Learned Advocate Ms. Himani Kishor Kini filed Vakalatnama for Respondent no. 3 (Indian Overseas Bank).

It is noticed that the creditor authorised by the committee of creditors filed an application to appoint another resolution professional in the place of IRP.

List the said application on 09.08.2017, if it is in order along with this application.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 8th day of August, 2017.